

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. No. 1460 of 1997

New Delhi this the 11th day of March, 1998

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)
HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

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Shri Harindra Kumar Gautam
D-12, Gali No.1,
South Anarkali,
Delhi-110 051.

..Applicant

By Advocates S/Shri M.R. Bhardwaj and K.P. Dohare.

Versus

Govt. of N.C.T. of Delhi

through

1. Chief Secretary,
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-110 054.
2. Secretary (Services),
Govt. of NCT of Delhi,
5, Sham Nath Marg,
Delhi-110 054.
3. Director (Education),
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi.
4. Shri Laxmi Chand through
Director Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi.
5. Miss Pinky Toora through
Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi.
6. Shri Barinder Singh through
Director of Education,
Directorate of Education,
Govt. of NCT of Delhi,
Old Secretariat,
Delhi.

...Respondents

By Advocate Shri Vijay Pandita.

ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

We have heard the learned counsel for both the parties and perused the pleadings.

2. The short point in issue in this case is whether the Master of Physical Education Degree (MPED) course which has been successfully completed by the applicant from Dr. Baba Sahab Ambedkar Marathwara University, Aurangabad is ^{a 1/2} one year or two years course. This is a ^{question} ~~matter~~ of fact. Both the learned counsel agree that in the facts and circumstances of the case, the O.A. may be disposed of with the following directions:-

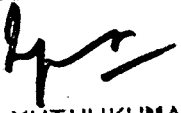
Applicant is called upon to substantiate his claim that the aforesaid MPED degree he has obtained is as a result of two-years course for which he should produce a certificate from the University, namely, Dr. Baba Sahab Ambedkar Marathwara University, Aurangabad within one month from the date of receipt of a copy of this order. He shall submit this certificate to respondent No.3, i.e., Director of Education together with a representation for reconsidering his case for award of 3 additional marks in respect of ~~the~~ Master's Degree qualification which he has acquired. Respondent No.3 shall dispose of the representation within


[Signature]

one month of its receipt by a reasoned and speaking order",
with intimation to the applicant.

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3. O.A. is disposed of as above. No order as to costs.


(K. MUTHUKUMAR)
MEMBER (A)


(MRS. LAKSHMI SWAMINATHAN)
MEMBER (J)

Rakesh

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